

OFFICE OF THE CHIEF METROPOLITAN MAGISTRATE,
CENTRAL DISTRICT, TIS HAZARI COURTS, DELHI

01/01/23

No. 1/CMM/Central/PO/2023

Dated 31/01/2023

To

The Ld. Principal District & Sessions Judges
West/East/North East/Shahdara/North/ North West/South/
South East/South West/ New Delhi Districts/RACC, Delhi.

Sub Compliance of Order dated 28-07-2022 of Hon'ble Single Judge
of Hon'ble High Court of Delhi in Bail Application No.3805/2021
case titled Neetu Singh Versus The State of NCT of Delhi.

Respected Sir/Madam,

As directed in the minutes of meeting dated 25-01-2023 (Copy attached) of the Committee for compliance of order dated 28-07-2022 of Hon'ble High Court of Delhi with respect to Proclaimed Offenders/ Proclaimed Persons" under the Chairmanship of Ld. Principal District & Sessions Judge (HQ), Delhi, the undersigned wishes to request your goodself to ensure that the data to be retrieved from the files already consigned to Record Rooms in your respective districts is furnished in soft format (excel form) on email ID-pomsddc@gmail.com, to the Office of undersigned positively within 7 days from today in the prescribed format (Copy attached)

It is also informed to your goodself that this exercise is being conducted in compliance with judicial order passed by the Hon'ble High Court of Delhi and fortnightly meetings are being held and minutes thereof are also being regularly sent to Hon'ble High Court of Delhi.

It is also requested to your goodself to instruct the Ahimads/Assistant Ahimads of Ld. Sessions Court of your respective districts to upload POs/PPs data on the portal for running cases as well as cases which have been decided but not consigned to record rooms. In this regard, the training has already been imparted to all the Ahimads/ Assistant Ahimads by NIC.

Thanking you.

Yours faithfully


(SIDDHARTHA MALIK)
Chief Metropolitan Magistrate
Central District, T.H.C., Delhi.

1/1/23
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MOST IMMEDIATELY / OUT AT ONCE

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (WEST)
TIS HAZARI COURTS : DELHI

No. 3526-3571 /Rules/Gaz./PDJ West/2023 Dated, Delhi the 01/01/23

Copy forwarded for information and necessary compliance, to :-

1. All the Judicial Officers of DHJS dealing with criminal jurisdiction, West District, Tis Hazari Courts, Delhi.
2. The CMM/ACMM/MMs, West District, Tis Hazari Courts; Delhi.
3. The Branch Incharge, Record Room (Criminal & Sessions), Tis Hazari Courts, Delhi.
4. The O/o CMM, West District, Tis Hazari Courts, Delhi.
5. The PS to the Principal District & Sessions Judge, West District, Tis Hazari Courts, Delhi.
6. The Reader/Ahmad to the Principal District & Sessions Judge, West District, Tis Hazari Courts, Delhi.
7. For uploading on LAYERS.
8. For uploading on centralized website through LAYERS.

(Pawan Singh Rajawat)
Link Officer Incharge (Judicial Branch)
ADJ-08, West District, THC, Delhi

Bulk Data uploading format details in POMS Portal:

There are 17 fields of information to be provided in the excel sheet format as provided in the POMS portal. The user is requested to enter the data in the excel sheet format with the following precautions:

S.No	Data Field Name	Data Type	Data format-Description
1	S.No.	Integer	Serial No of the Record
2	CNR No.	Max 20 Char	Valid CNR No
3	Judicial Officer	Max 100 Char	Judicial Officer Name (Min 5 Character)
4	FIR No. / Year	Max 100 Char	S.No of FIR / Year of FIR (eg. 1234/2020)
5	Police station	Max 100 Char	Valid Police Station Name
6	PS District	Max 100 Char	District of Police Station
7	PS state	Max 100 Char	State of Police Station
8	U/S	Max 200 Char	Under Section of the PO
9	Complaint	Max 300 Char	Name of the Complainant
10	Accused	Max100 Char	Name of the Accused
11	Father name	Max 100 Char	Father's Name of the Accused
12	Address	Max 500 Char	Address of the Accused
13	Address (district)	Max 100 Char	District of the Address
14	Address (state)	Max 100 Char	State of the Address
15	ID Card PAN/DL/Adhar	Max 100 Char	Type of ID Card
16	Identity No.	Max 20 Char	Number of ID Card
17	Date of Decision	Date	Date of Decision in the format dd/mm/yyyy less than present date

MINUTES OF MEETING OF THE COMMITTEE HELD WITH RESPECT TO COMPLIANCE OF ORDER CONTAINED IN ORDER DATED 28.07.2022 OF HONBLE HIGH COURT WITH RESPECT TO PROCLAIMED OFFENDERS/PROCLAIMED PERSONS", UNDER THE CHAIRMANSHIP OF LEARNED PRINCIPAL DISTRICT & SESSIONS JUDGE (HEADQUARTERS) DELHI ON 25.01.2023 AT 04:30 PM IN CONFERENCE ROOM NO.302, 3rd FLOOR, TIS HAZARI COURTS, DELHI.

CORAM:

Chaired by	Sh. Girish Kumar, Principal District & Sessions Judge, Tis Hazari Courts, Delhi.
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Sl. No.	
1	Sh. Arvind Kumar, Spl. Judge (CB) Kouse Avenue Courts Complex
2	Sh. Dheeraj Mor, ASJ, Central District, Tis Hazari Courts,
3	Sh. Siddhartha Malik, CMM, Central District, Tis Hazari Courts,
4	Sh. Kapil Kumar, CMM, West District, Tis Hazari Courts,
5	Sh. Shirish Aggarwal, CMM, North-East, KKD Courts, Delhi.

Dr. Arun Mohan, Senior Advocate/Amicus Curiae has sent his inability to attend this meeting as he is ill.

Sh. Vichitra Veer, DCP (Crime) Police Headquarters, New Delhi has also sent his inability to attend this meeting as he is held up with Republic Day-2023 arrangements and has deputed Sh. Shivaji Chauhan, ACP CCTNS on his behalf.

Also attended by:

1. Sh. Hareesh HP, DCP/Legal Division, Police Headquarters, New Delhi,
2. Sh. Shaahi Kant Sharma, HOD & STD, ICJS & NIC,
3. Sh. Shivaji Chauhan, ACP CCTNS.

Officers/Officials from the Department:

1. Sh. Randhir Singh, Br. In-charge, Record Room (Sessions) THC, Delhi,
2. Sh. Pawan Sinha, Br. In-charge, CMM Office, Central District, THC, Delhi.

Compliance of order dated 28.07.2022 of the Hon'ble Single Judge of Hon'ble High Court of Delhi in Civil Application No.3805/2021 titled Neeta Singh vs. The State of NCT of Delhi.	In furtherance of discussion dated 03.01.2023, it is informed by Ld. CMM (Central) that now individual logins of Criminal Courts i.e. MM and ASJs across Delhi stand furnished to each of them. It is further informed by Ld. CMM (Central) that training also has been imparted to the staff concerned by NIC across all Criminal
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[Handwritten signatures and initials]

Courts of Delhi.

It is further informed by Ld. CMM (Central) that data to be retrieved from files which have already been consigned to Record Rooms is yet to be received by his office. In that regard, once again, communication be sent to all learned Principal District & Sessions Judges, Delhi/New-Delhi to ensure that the data to be retrieved from the files already consigned to Record Rooms of their respective Districts is furnished to the office of Ld. CMM (Central) positively within 10 days from today in the prescribed format only. Learned Principal District & Sessions Judges, Delhi/New Delhi be also reminded that this exercise is being conducted in compliance with judicial orders passed by Hon'ble High Court of Delhi and fortnightly meetings are being held, minutes whereof are also being regularly sent to Hon'ble High Court of Delhi. The said communication be issued by Ld. CMM (Central).

As regards uploading of data after vetting the same, the ACP/CTNS has placed on record a chart which is annexed as part of these minutes.

As regards technical action to be taken by NIC in terms with minutes of meeting dated 03.01.2023, it is informed by Sh. Shashi Kant Sharma from NIC that the same has been done and now the unmatched or incorrect data can be transmitted back by

the Police to the Criminal Courts concerned for appropriate rectification. As regards this technical change, Ld. CMM (Central) has explained that once each Criminal Court starts uploading its respective data, the system would be checked.

Sh. Shivaji Chauhan, ACP CCTNS suggested that the unverified or incorrect data, instead of being directly transmitted to the Criminal Courts concerned by the SHOs concerned, be first transmitted to the admin of Delhi Police to cross-check if the said data is incorrect or unmatched. In case, the said data is found to be correct and matched, the same need not be sent to Criminal Courts. In this regard, qua transmission between SHO and administrator of Delhi Police, the requisite technical change(s) shall be carried out by NIC, as assured by Sh. Shashi Kumar by the next meeting.

In view of situation as existing today, the Committee resolves that henceforth, every Criminal Court i.e. MMAs and ASJs shall start uploading the data of POs/PPs of their respective Courts for being vetted by Delhi Police. Once complete vetted data is available, the Committee shall place a request before the Hon'ble High Court of Delhi for making the data accessible to the general public.

It is informed by Sh. Arvind Kumar, Ld. Spk. Judge (CBI) Roque Avenue Courts Complex

that in cases related to CBI and E.D. etc. the uploading is not being possible because there is no provision in the backdrop menu. Sh. Shashi Kant Sharma assures to rectify this by the next meeting. It is resolved that this rectification be done in coordination with Ld. CMM, RACC, New Delhi. Next meeting is tentatively fixed for 07.02.2023 at 04:30 pm. Copy of these minutes be sent to the Registrar General, Hon'ble High Court of Delhi, New Delhi for being placed before the Hon'ble Court in Bail Application No.3805/2021 titled Neetu Singh vs. The State of NCT of Delhi, which is now listed before the Hon'ble Court on 02.02.2023.

Meeting ended with a Vote of Thanks to the Chair

(Shirish Aggarwal)
CMM (N-E District)
(Approved on WhatsApp)

(Kapil Kumar)
CMM (West District)

(Siddhartha Malik)
CMM (Central District)

(Deeraj Mor)
ASJ (Central District)

(Arvind Kumar)
Spl. Judge (CBI) RACC

Principal District & Sessions Judge (MOs) Delhi